FORM NO. CHG.8

[Pursuant to section 77(1) read with 87 of The Companies Act, 2013 and rule 12 (2) of The Companies(Registration of charges) Rules 2014]



Application to Central Government for extension of time for filing particulars of registration of creation / modification / satisfaction of charge OR for rectification of omission or misstatement of any particular in respect of creation/ modification/ satisfaction of charge

modification/ satisfaction of charge Form Language o English o Hindi Refer the instruction kit for filing the form. (a) *Corporate identity number (CIN) or foreign company Pre-Fill registration number (FCRN) of the company (b) Global Location Number (GLN) of company 2. (a) Name of the company (b) Address of the registered office or principal place of business in India of the company (c) email ID of the company 3. *This form is for condonation of Delay in registration of Creation of Charge Modification of Charge Satisfaction of Charge Omission or misstatement of any particular in respect of Creation of Charge Modification of Charge Satisfaction of Charge 4. *The application is made by □ Company □ Any other interested person 5. *SRN of relevant form O Form CHG.1 O Form CHG.4 O Form CHG.9 6. Charge identification number(ID) 7. (a) *Date of creation/modification/satisfaction of charge entered in the relevant form (b) *Amount of charge created/modified/satisfied (c) *Name(s) of the charge holder(s) (d) *Particulars of the property or asset(s) charged (including complete address and location of the property) 8. *Reasons for delay/omission/misstatement in filing

Attachment(s) 1. **Instrument creating/modifying/satisfying the charge; 2. Letter of authorisation (in case of Authorised Representative of a foreign company); 3. Copy of resolution of the Board authorising the filing of the application and appointing the authorized representative, if any; 4. Affidavit; 5. Confirmation from the Charge-holder; 6. Balance Sheet and Annual Return of financial year in which form was filed for which rectification is done (if completed); 7. Optional attachment, (if any) Declaration (if applicant is company) 1 do solemnly declare that I am the (Drop down: values- director or manager or company secretary or CEO or CFO or an authorised representative); and it is further declared that 1. the delay in filing the particulars of creation/modification/satisfaction or omission or misstatement, was accidental or due to inadvertence or some other sufficient cause and are or is not of a nature to prejudice the position of the charge holder; shareholders or creditors of the company; 2. no prejudice would be caused to the charge holder(s) or any other creditor(s) of the company, if the delay is condoned or omission or misstatement is rectified; 3. the company has not created or modified any other charge(s) whatsoever on the assets of the company, since the creation/ modification of the present charge, for which the application for condonation of delay is being filed; 4. the company has not created or modified any other charge(s) whatsoever on the assets of the company; 5. there is no litigation proceedings to sind-up the company have commenced or are pending against the company; 6. the company is carrying on the business as on the date of filing this application and no proceedings to wind-up the company have commenced or are pending against the company; 7. there is no litigation proceedings is pending before any court of law for which condonation of delay is being filed; 8. the company has not created or modified any person and the thin of the company; 9. There is no litigation proceedings is									
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Note: Attention is also drawn to provisions of Section 447, section 448 and 449 of the Companies Act, 2013 which provide for punishment for fraud, punishment for false statement and punishment for false evidence respectively Modify Check Form Prescrutiny Submit								
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